

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.207

C.P.(CAA)/3(AHM)2024 in C.A.(CAA)/69(AHM)2023

**Proceedings under Section 230-232 of Co. Act, 2013**

**IN THE MATTER OF:**

Aditya Birla Money Insurance Advisory Services Limited  
Aditya Birla Money Mart Limited  
Aditya Birla Capital Technology Services Limited  
Aditya Birla Financial Shared Services Limited

.....Applicant

**Order delivered on 18/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant	:Mr. Sandeep Singhi, Advocate a. w. Mr. Kanish Pandey, Advocate, Ms. Nidhi J Patel, Advocate
For the RD	:Mr. Shiv Pal Singh, Deputy Director
For the Income Tax	:Ms. Bhumi Gandhi, Proxy Advocate for Ms. Maithili Mehta, Advocate
For the OL	:Mr. Saurabh Gautam, Deputy Liquidator

**ORDER**

Mr. Shiv Pal Singh, Deputy Director for the RD office submits that they have received the response from the Applicant Companies and they have no any observation in this matter qua the approval of the scheme.

Further, the Deputy Official Liquidator also submits that they have also filed its report on 21.03.2024 vide Inward Diary No. 2495 which is taken on record. The Deputy Official Liquidator submits that their office have no objection for the approval of the scheme.

Learned proxy counsel appearing for the Income Tax Department submits that report from the concerned jurisdiction is still awaited as the jurisdiction pertains to the Mumbai. One more opportunity is given to the Income Tax Department to submit their report qua the scheme in this matter.

Meanwhile, Applicant Companies are also directed to follow the concerned jurisdiction to the Income Tax Department for filing the report.

Re-list for further consideration on 09.05.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**